

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN
ZONE, CHENNAI
(O A NO: 262 OF 2020(SZ))

Onakkoor Paristhithi Samarakshana Samithy

Vs

Kerala State Pollution Control Board

Reply filed by 2nd Respondent as per Order dt: 22.12.2020

Dated at Chennai on this the 28th day of Jan 2021



Counsel for 2nd Respondent

M/s. E.K. KUMARASAN
Standing Counsel for Kerala

Statement submitted by the Deputy Superintendent of Police, Muvattupuzha as directed by the Hon'ble GREEN TRIBUNAL SOUTHERN ZONE, Chennai on 27.01.2021

I, Mohammed Riaz, S Deputy Superintendent of Police Muvattupuzha humbly submitting the following facts as I am acquainted with the facts and circumstances of this OA: 262 OF 2020(SZ) of the Hon. National Green Tribunal, South Zone, Chennai that the above case has been filed by the petitioner alleging noise pollution in Onakkoor area, where Bramsco Garments Pvt Ltd company is situated and also to abate the nuisance to make the life of the people safe and peaceful in that area. It is alleged that the unit is creating huge noise while they were in operation, and they are operating throughout day and night and the pollution control mechanism provided especially the sound pollution is not adequate to meet the requirements. It is also alleged that as per the Noise Pollution Rules-2000 the Law Enforcing Authority is police and District Magistrate as such in the guise of that provision, the pollution control authorities are not taking appropriate action against the unit.

It is submitted that Bramsco Garments Pvt Ltd, Anchelpetty, Onakkoor is established in ward no VI of the Pampakuda Gramapanchayath, in pursuance of Establishment Permit issued by the Gramapanchayth vide its order bearing No A5.406/2008 dtd 30.10.2008. The unit is engaged in the manufacturing of plastic woven fabrics and flexible packaging materials, operating with a capacity of 700 MT sacks per month. Over 300 people are working in the company in a 50,000 Sq.ft area.

It is submitted that the entire unit is granted with necessary statutory clearances and licenses by the statutory authorities such as Fire & Rescue Department, Pollution Control Board, District Medical Officer, Factories and

Boilers, Electrical Inspectorate etc. While inspecting the unit it is revealed that the unit has installed liquid waste management treatment

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plant and also constructed sewage treatment plant. By this way the unit compiled the requirement of recycling and reusing of waste water generated by the buildings. Also a perennial water source (open well) is available inside the compound. And the unit is granted a Green Category Certificate by the Kerala State Pollution Control Board.

It is also submitted that a letter has been sent to Kerala State Pollution Control Board to check whether there is any violation found in connection with the noise pollution norms and also for giving adequate suggestions to the unit for abating the noise pollution permanently without giving any room for any complaint from the public.

I also submit that whenever any law and order issue raised in connection with BRMSCO company, police will take necessary legal steps at the right time.

Hence I humbly submit that I will act according to the direction of the Hon'ble National Green Tribunal.

Submitted,



Mohammed Riaz.S,
Dy.Suptd.of Police ,Muvattupuzha.
Dated. 27.01.2021

Enclosures:-

1. Copy of license issued from Pampakuda Grama Panchayath.
2. Copy of license issued from Department of factories and boilers, Govt. of Kerala (Form 4 under Rule - 5)
3. Copy of certificate of approval issued from Station House Officer, Fire & Rescue Station, Piravom.
4. Copy of certificate issued from Kerala State Pollution Control Board.



GOVERNMENT OF KERALA
DEPARTMENT OF FACTORIES AND BOILERS

Form-4

(Prescribed under Rule 5)

License is hereby granted to Shri/Smt. T.K.VIJAYAN (MANAGING DIRECTOR) () for the premises detailed hereunder for the use as a factory within the limits specified in the Permit (s) and for the manufacturing process stated herein after subject to the provision of the Factories Act 1948 and the Kerala Factories Rules 1957.
The license shall remain in force till the 31st day of December 2025.

1.	Registration No	D07/DK/04/235/2010
2.	Name & Address of the Factory	BRMSCO GARMENTS (P) LTD, Anchelpetty P.O., Onakkur, Pampakkuda, Ernakulam, Kerala- 686 667
3.	Registration Date	14-11-2016
4.	Details of the premises	Pambakkuda Onakkoor Village Survey No 890/6-1,53,4-2,5A,5B-1,3-1,9/8/12 Taluk Muvattupuzha District Ernakulam
5.	Permit No & Date	112/2009 (11-08-2009)
6.	Name of the Region	Ernakulam
7.	Name of the Division	Thodupuzha
8.	Manufacturing Process & NIC Code	1. 22203 (Plastic Woven Fabric/Sacks)

Digitally signed by T.K.Vijayan K
Date: 2022.12.13 14:18:19 IST
Reason: Approved
Location: Kerala

Place : Ernakulam
Date : 07-12-2020

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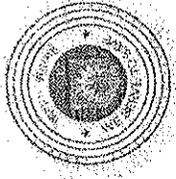
(Issued under Rule 5, renewed under Rule 7)

License Details									
Calendar Year	No. of Workers	Power	Fees	Additional Fee	Excess Fee	Remittance Date	Renewed Date	Sign of Official	
2021-2025	120	2042.58 KW	358200.00			21-10-2020	07-12-2020		
Amendment Details									
Factory Name	No. of Workers	Power(KW)	Fees	Additional Fee	Remittance Date	Amendment Year	Amendment Date	Sign of Official	
BRMSCO GARMENTS (P) LTD.	120	902.85 (62.5 KVA)		0.0					
BRMSCO GARMENTS (P) LTD.	120	2042.581 (702.5 KVA)	750	22425.0	10-10-2017	2017	30-10-2017		
BRMSCO GARMENTS (P) LTD.	120	2042.581 (1265 KVA)	790	0.0	08-06-2018	2018	10-07-2018		
Transfer Details									
Transferred From	Transferred To	Transfer Fee	Remittance Date	Year of Transfer	Transfer Date	Sign of Official			
A.R.SASIKUMAR (MANAGING DIRECTOR) ()	T.K.VJAYAN (MANAGING DIRECTOR) ()	37000.00	11-11-2013	2014	07-02-2014				

License Renewal application for 2026 should be submitted on or before 31-10-2025

C.No.127/2019

Fire and Rescue Station,
Piravom, Ernakulam
e-mail: pvm.frs@kerala.gov.in
Phone: 0485 2242373
Date: 18.05.2019

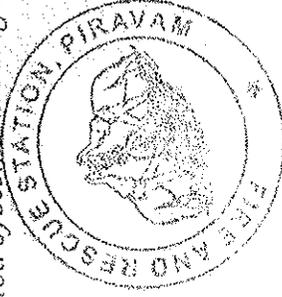


CERTIFICATE OF APPROVAL (RENEWAL)

The Board headed by the Station Officer, Fire and Rescue Station, Piravom had inspected the G+1 storeyed, 07.95 metres height Industrial Building in Survey No.890/6-1, 917/8, 890/6, 918/12, 890/3-1, 890/5B-1, 890/5A, 890/4-2, 890/5B2, 819/8, 890/6-1 in Onakoor Village in Ernakulam District under Pampakkuda Grama Panchayath owned by **The Manging Director, M/S Bramsco Garments Pvt Ltd, Anchelpetty PO, Ernakulam** and recommended to renew the Certificate of Approval No.G1-5345/2017 Dated 29.06.2017 of the Asst.Divisional Officer, Fire and Rescue services Ernakulam for the occupation of the said building as per Report of the Inspection Board for one year.

2. In the circumstances, this No Objection Certificate is issued under my seal and authority for the continued occupation of the above building. No further construction will be allowed in the vacant spaces provided in the approved plan.

3. This certificate is issued on the condition that the fire fighting systems installed will be kept always functional and the owner of the building should take special care to maintain the system installed in proper working condition. This certificate is valid for one year from the date of issue. After One year the certificate must be renewed. Non renewal of the certificate with in the time limit will result in loss of eligibility for insurance coverage and appropriate legal action by the local self Government/Revenue Department. All officers of and above the rank of Station Officers of the Fire and Rescue Services Department will have the right to inspect the building on any day/time after serving 7 days notice to ensure that the installed systems are in good working condition.



K.N.Satheesan
18/05/2019

K.N.SATHEESAN
Station Officer
Fire & Rescue Station,
Piravom

To
1. The Party
2. Concerned Local Authority

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KERALA STATE POLLUTION CONTROL BOARD

FILE NO. :7625925

Date of issue :21/09/2018

INTEGRATED CONSENT TO OPERATE - RENEWAL

Consent No : GISERNA-CTO-R-702547

- Ref : 1. CONSENT NO. PCB/EKM/DO2/IC-R1/504/2015 dated 14.09.2015 with validity upto 30.06.2018.
2. CONSENT NO:PCB/EKM/DO2/ICO/661/2016 DATED 21.10.2016 VALID UP TO 30.06.2019

The 'Integrated Consent to Operate' issued as per reference above to M/s BRMSCO GARMENTS PVT LTD, ANCHELPETTY P.O ONAKKUR, PAMPAKUDA is hereby renewed up to 30/06/2023 and issued to M/s BRMSCO GARMENTS PVT LTD, ANCHELPETTY P.O ONAKKUR, PAMPAKUDA The consent(s)/ variation order(s) cited under reference are integral part of this renewal order and this order is subject to the conditions stipulated therein and the following modifications/ additions.

I. GENERAL

S.No.	Items	Description
1	Validity	30.06.2023
2	Fee remitted	Rs.2,90,668/-
3	Capital investment	Rs.1124.90 lakhs
4	Annual fee	Rs.54000/-
5	Total power required	1750.6 HP

II. Stack Details

Stack No.	Source of Emission	Emission Rate(Nm ³ /Hr)	Stack Height above		Control Equipment
			Ground Level(In Meters)	Roof Level(In Meters)	

III. CONDITIONS

3.1 For renewal of the consent in case of continuance of discharge/operation of the industry, application in the prescribed form shall be submitted through the web portal of the Board for Online Consent Management & Monitoring System 2 months prior to the date of expiry. Late application will be accepted only with fine.

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This consent is granted subject to the power of the Board to review and make variation in or revoke any of the conditions as the Board deems fit as per the relevant Acts/Rules.

3.3 The applicant shall comply with the instructions that the Board may issue from time to time regarding prevention and control of air, water, land and sound pollution

3.4 No change or alteration of the unit/establishment is to be made without the prior written permission of the Board. Any change in the particulars furnished and/or in the identity of the occupier/authorized agent is to be intimated to the Board forthwith.

3.5 Arrangements for collection, segregation, storage, handling and disposal of solid Waste including garbage shall be provided and maintained properly.

All other conditions of the Integrated Consent to Operate issued as per reference above remain unchanged.

DINESH K S

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SIGNATURE & SEAL OF ISSUING AUTHORITY
ENVIRONMENTAL ENGINEER- DO II- EKM

DATE :21/09/2018



To
SRI. T K VIJAYAN (MANAGING DIRECTOR)
THRIKKEPPURATH HOUSE
AMBALLOOR
ERNAKULAM DIST

1. This digitally signed document is legally valid as per the Information Technology Act 2000
2. For verifying this document please go to krocmms.nic.in and search using date of issue/name of the unit/Application Number in "Consent Granted Applications" link in the home page of the Board's Online Consent Management and Monitoring System.